

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2926
ANSWERED ON:29.08.2012
RAIDS AND INVESTIGATIONS
Mahajan Smt. Sumitra

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of raids conducted and the number of cases investigated by the Central Bureau of Investigation and Central Vigilance Commission (CVC) in different parts of the country during the last one year and the current year, till date;
- (b) the number of officers and employees arrested during the said raids;
- (c) the action taken against the guilty officers; and
- (d) the number of officers punished and acquitted in each case?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) to (c): CBI conducts searches at various places during the course of investigation to collect evidence depending on the facts and circumstances of individual cases. Number of searches conducted in different cases and details of arrests made during the searches form part of record of those individual cases and such data is not maintained centrally. After conclusion of investigation, final report is filed by CBI in the competent court. Guilt of the accused officials and punishment thereof is decided by the competent court. As regards Central Vigilance Commission, the Commission neither conducts raid nor investigation.

(d): The information is part of individual case records and is not maintained centrally. Apart from prosecution of the officials, the CBI also recommends regular departmental action to the Ministries/Departments concerned. The consequent action is taken by the disciplinary authority in various Ministries/Departments as per rules.